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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) NO.244/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th November 2017, 10.30 A.M.

| Name of the Company | Burn Standard Company | Ltd / A / A / A / A / A / A / A / A / A / | |
|---|---|--|---------------------|
| Under Section | 10 IBC | all houteds | */0.51 |
| No. Representa | nation of Authorized tive (IN CAPITAL ETTERS) | Appearing on behalf of | Signature with date |
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| 3 - R.L. Mit | 300 | 2ut-(Hare Re | am Thakur). |
| 1. S. BANERJE 2. URMILA CHAM | EABORTY Adv. M | Marin Electodes Rt. | |
| 1. Prosport A | journal -) for | Refraction & Ceram worker's union. | |
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| 8. Neladi Khan | va, Advocate of | operational Cre | es Limited, |
| 9. Ariendello Re Rahal Andle Sharmistha Col | Dy > Adi | vocates Burn Stanle | urd |

10. Soumya Majumdar Adv Partha Kamal Sen (RP) for R.P Swarbhann Bhattacharyay Adv Shambly Sath Roy - Advocate Pami Stornfand was Rimen Union. Abhishek Sekdor 76 Advocate Rodherhogen Tiwari) pose Employees union(CITU) Been Standard Honiya Kuman Sun Tor United Bankot

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ORDER

Ld. Resolution Professional (RP) as well as Ld. Advocates on behalf of the operational creditors, corporate debtor and workers' union and officers' associations are present.

Heard the arguments of the Ld. RP. He has filed his progress report dated 06/11/2017. This progress report may be taken on record. RP has further informed that CoC has unanimously decided for seeking extension of time for filing Resolution Plan. RP is directed to file application for extension of time period in proper form before 15/11/2017 along with the minutes of the CoC for our consideration.

Ld. Counsel appearing on behalf of workmen and ex-employee workers union that in spite of Court's Order their claims have not been uploaded on the website. Ld. RP has informed that in compliance of the Tribunal's order if the claim has been submitted in appropriate form, he has uploaded the same in the website.

However, we inclined to interfere in the working of the RP at this stage. After filing of Resolution Plan if any objection is received, which will be disposed of accordingly.

List on 20/11/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)